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RWT

13.4.93

81/3

C. A. T. Bench, JAIPUR

Date of Order

Copy of order G.S. Khanik Orders MP 167/93 in O.A. 133/93
U.O.T.

17.3.93

None present on behalf of the petitioner.

M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the O.A. on 13.4.1993 for admission.



Sd-
(B.N.DHOUNDIYAL)
ADM. MEMBER

Sd-
(D.L.MEHTA)
VICE-CHAIRMAN

TRUE - COPY

31/3
Section Officer (Judicial)
Central Administrative Tribunal
Jaipur Bench, Jaipur

Amended
Sd
on
28/3/93
T.M.